(C)the number of fast track courts set up so far; alongwith the number of the courts operating at the moment; and

(d)by when the remaining courts would be set up?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI K. VENKATAPATHY): (a) No, Sir.

(b)The 11th Finance Commission have recommended to set up 1734 fast track courts in the country;

(c)So far, 1690 fast track courts have been set up out of which 1509 courts are functional.

(d)It is the combined responsibility of the State Governments and the concerned High Courts to set up fast track courts. Supreme Court in its judgement dated 6th May, 2004 in the case of Brij Mohan Lal Vs. Union of

India & Others have directed the State Government and the High Courts to establish all the fast track courts within three months from the date of its judgement and its is monitoring the position from time to time *vide* this case through hearings.

Disposal of cases by Fast Track Courts

†1097. SHRI RAJ MOHINDER SINGH MAJITHA:

DR. MURLI MANOHAR JOSHI: Will the Minister of LAW AND JUSTICE be pleased to state:

(a)whether it is a fact that the number of cases disposed off by the Fast Track Courts has been below the expectation during the last three years;

(b) if so, the fact in this regard; and

(C)the average number of cases disposed off annually by these courts and to what extent these are below the expectations?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI K. VENKATAPATHY): (a) and (b) The Eleventh Finance Commission has recommended the scheme of fast track courts with a guideline to dispose off 14 sessions trial cases in a month. As per information available with the Department as on 30th November, 2004, the national average disposal of case by fast track courts is 14.92 cases..

[†]Original notice of the question was received in Hindi.



RAJYA SABHA [13 December, 2004]

(c) No such information is maintained in the Department. However, as per the latest information available with department, the fast track courts have disposed off 5.14 lakh cases out of 11.43 lakh cases transferred to them which amounts to 44.97 percent of cases disposed off by fast track courts.

Draft Report of Delimitation Commission

†1098. DR. MURLI MANOHAR JOSHI: SHRI RAVI SHANKAR PRASAD:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether it is a fact that the Delimitation Commission has prepared a draft report in respect of the Parliamentary and Assembly Constituencies of Bihar:

(b) if so, whether it is also a fact that representatives of the political parties had registered their protests against the draft report the moment it came to light;

(C) if so, the details thereof; and

(d) whether the Commission had consulted the local people while preparing its draft report?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI K. VENKATAPATHY): (a) and (b) No, Sir.

(c) and (d) Do not arise.

Rise in pending cases

1099. SHRI S.S. AHLUWALIA: SHRI NARAYAN SINGH KESARI: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether it is a fact that the number of cases accumulated and pending in the Supreme Court, High Courts as well as in District Courts across the country has witnessed substantial increase over the last one year;

[†]Original notice of the question was received in Hindi.

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